

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**M.A.No.583/2019 in & O.A.No.1295/2019**

**Dated Thursday, the 26<sup>th</sup> day of September, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

1. S. Gnana Premakumari

No. 89, Palaiyakara Street

Ayanavaram, Chennai – 600 023.

2. E. Krishnakumari Swaminathan

No. 4, Sathiyamoorthy Street

Vijayalakshmipuram Ambattur

Chennai – 600 053.

3. Rani Jammy G

New No. 49, Old No. 22,

33<sup>rd</sup> Thiru-Vi-Ka Street

GKM Colony, Jawahar Nagar

Chennai – 600 082.

.... Applicants

By Advocate M/s G. Thyagarajan

Vs.

1. The Secretary

Ministry of Railway

Railway Board

Railway Bhawan

New Delhi.

2. The Union of India

Rep. by the General Manager

Southern Railway

Park Town, Chennai – 600 003.

3. The Divisional Railway Manager

Chennai Division

Personnel Branch

Park Town, Chennai – 600 003.

4. The Chief Personnel Officer

Southern Railway, Chennai Division

Personnel Branch

Park Town, Chennai – 600 003.

.... Respondents

By Advocate Mr.P.Srinivasan

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

MA 583/2019 filed by the applicants for joining together to file a single OA is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“i. Pass an order or direction to the respondent Railways to declare that the applicants are entitled to the minimum pay of Rs. 13950/- basic pay + 4800/- grade pay, making the basic pay of Rs. 18750/- as per the fixation table with bunching benefits as applicable with effect from 01.01.2006.

ii. Direct the respondents to grant the applicant the arrears of pay from 01.01.2006 as applicable with interest

iii. Any such further or other order”.

3. When the matter came up for consideration, learned counsel for the applicants would submit that the subject matter in this OA is covered by the orders of the Hyderabad Bench of this Tribunal in OA 1447/2014. The applicants will be satisfied if their representations are considered and disposed of in the light of the Hyderabad Bench's decision in the above said OA within a reasonable time frame.

4. Mr.P.Srinivasan, Senior standing counsel for Railways takes notice for the respondents and submits that the respondents have no objection for disposal of the representation of the applicants.

5. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

**“The competent authority is directed to consider the applicants’ Annexure A-11 representation dated 09.07.2019 and dispose of the same by passing a speaking order as per the relevant rules and regulations and instructions issued by the Government and in the light of the decision of the Hyderabad Bench of this Tribunal in OA 1447/2014, within a period of three months from the date of receipt of a copy of this order.”**

**(T.JACOB)  
MEMBER (A)**

**(P.MADHAVAN)  
MEMBER (J)**

**M.T.**

**26.09.2019**